

THE HIGH COURT OF KERALA

NOTIFICATION

D2-5546/2017

Dated - 31/10/2017

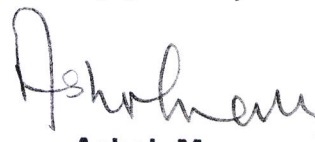
The Secretary General of the International Centre for Alternative Dispute Resolution (ICADR), which is an autonomous organisation registered under the Societies Registration Act 1860, working under the aegis of the Honourable Supreme Court of India, with its headquarters at New Delhi and Regional Centres at Hyderabad and Bengaluru, established to promote, popularise and propagate alternative dispute resolution methods, has requested to furnish the names of Senior Advocates of this Court, who are doing arbitration work, so that, their names can be suggested by ICADR to the parties for selection as Arbitrator, to conduct cases in Ernakulam.

Hence designated Senior Advocates of this Court who are willing to be included as Arbitrators for empanelment with ICADR, are requested to furnish their willingness in the format appended herewith, within 15 days from the date of publication of this notice. The names of the selected persons will be forwarded to the ICADR.

Annexures :- 1. format for inclusion in the Panel of Arbitrators for ICADR.

2. Notification No. D1- 82665/08 dated 28/09/2010

(By Order)



Ashok Menon
Registrar General

